

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 129

IA No. 832/2024, 992/2024, 993/2024,
995/2024, 1977/2023, 1991/2023,
1617/2023, 1271/2023, 1975/2023,
528/2023, 2313/2023, 1623/2023, 13/2023

In
CP(IB) No. 66/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:

State Bank of India

...Petitioner/ Financial Creditor

Vs.

Venus Garments (India) Limited

...Respondent/ Corporate Debtor

Under Section: 7, 43, 45, 60(5), 66(1), IBC 2016, Rule 11 of NCLT Rules

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 03.06.2024.

-sd-
Court Officer

April 25, 2024
SM